

BY MAIL

**2021**  
**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

**No. 53 -A**

*Dated, Calcutta, the 6<sup>th</sup> January, 2021*

**From :** Sri Bibhas Ranjan De  
Registrar (Judicial Service),  
High Court, Appellate Side,  
Calcutta.

**To:** (1) All the District & Sessions Judges of West Bengal,  
(2) The Chief Judge, City Civil Court, Calcutta,  
(3) The Chief Judge, City Sessions Court, Calcutta,  
(4) The District & Sessions Judge, A&N Island, Port Blair.

**Sub :** Regarding submission of Post Facto Leave  
Application except Commuted Leave/Quarantine  
Leave.


Sir/Madam,

I am hereby directed to inform you that henceforth post-facto permission will not be granted for any leave availed of and the judicial officers are hereby directed to submit their leave application by E-mail only before availing of any type of leave.

The above order shall take effect immediately as per the direction of **The Hon'ble Judge-in-charge A.D.**

This is for your information and immediate compliance.

**Yours faithfully,**

  
**Registrar (Judicial Service)**

BY MAIL

**2021**  
**IN THE HIGH COURT AT CALCUTTA**  
**APPELLATE SIDE**

**No. 56 -A**

*Dated, Calcutta, the 6<sup>th</sup> January, 2021*

**From :** Sri Bibhas Ranjan De  
Registrar (Judicial Service),  
High Court, Appellate Side,  
Calcutta.

**To:** (1) All the District & Sessions Judges of West Bengal,  
(2) The Chief Judge, City Civil Court, Calcutta,  
(3) The Chief Judge, City Sessions Court, Calcutta,  
(4) The District & Sessions Judge, A&N Island, Port Blair.

**Sub : Regarding submission of Leave Application.**

Sir/Madam,

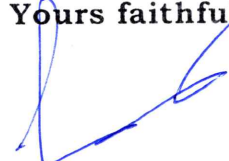
**In continuation to the letter no. 53-A dated 06.01.2021**, I am hereby directed to inform you that the Judicial Officer must submit leave application through proper channel by E-mail only and regarding Commuted Leave or Quarantine Leave, they must submit Intimation to this end also through proper channel by E-mail to the following main address

**“regjudhc@gmail.com”**

The above order shall take effect immediately as per the direction of **The Hon'ble Judge-in-charge A.D.**

This is for your information and immediate compliance.

**Yours faithfully,**

  
**Registrar (Judicial Service)**